

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 1543 of 2020

Manoj Kumar Singh

..... Petitioner

Versus

Punjab National Bank having its Branch at Sector-IV, Bokaro Steel City, Bokaro,
through its authorised Officer/Chief Manager & Others

..... Respondents

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner:

Mr. Deepak Kr. Sinha

For Respondent Nos. 1-2:

Dr. Gyanendra Kumar

For Respondent Nos. 3 & 5:

Mr. Ankit Vishal

05/26.03.2021

The case is taken up through Video Conferencing.

Learned counsel for the petitioner seeks permission to withdraw the present writ petition with liberty to raise all the points available with him while pursuing S.A. No. 54/2019 before the Debts Recovery Tribunal, Ranchi.

Dr. Gyanendra Kumar, learned counsel for the respondent Nos. 1 & 2 as well as Mr. Ankit Vishal, learned A.C to Mr. Indrajit Sinha, learned counsel for the respondent Nos. 3 & 5, have got no objection to the said prayer.

Permission is accorded.

The present writ petition is accordingly dismissed as withdrawn with the aforesaid liberty.

Consequently, I.A. Nos. 4023/2020, 4024/2020 & 1937/2021 stand disposed of.

Satish/-

(RAJESH SHANKAR, J)